

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL
JUDGE-02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO. /2020

Ms. Bina

Plaintiff

Versus

Ms. Pooja

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:28/07/2020 (3.05 P.M to 3.13 P.M)

Fresh suit received by way of assignment by Ld. SCJ, Delhi through email at the office email address i.e. readercj02west@gmail.com of this court. Let it be checked and registered.

Present:- Sh. Manoj Khatri, Ld. Counsel for the plaintiff. (Mobile No.9811383828, 9212010211 and E-mail ID – advocate.khatri@gmail.com)

The present case has been filed by the plaintiff seeking permanent injunction restraining the daughter in law from forcibly entering into the suit property.

Let an affidavit be filed by the plaintiff disclosing the e-mail address and Whatsapp Mobile number of the defendant. After filing of the affidavit let summons of the suit and notice on interim

application be issued upon the defendant through Whatsapp, E-mail and through Speed Post, Courier, etc.

Let an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Prima facie it appears that the husband of the defendant and son of plaintiff is a necessary party in the present suit. The plaintiff is directed to file an appropriate application seeking impleadment of the son of the plaintiff and husband of the defendant before the next date of hearing.

Put up for further proceedings on 18/08/2020.

A copy of this order be sent to the Ld. Counsel for plaintiff and also to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

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C.J-02, West, THC, Delhi

dt.28/07/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL
JUDGE-02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO.12425/2016

Sh. Deepak

Plaintiff

Versus

Sh. Pyarelal

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:28/07/2020 (2.30 P.M to 2.45 P.M)

Present:- Sh. R. Vasudev, Ld. Counsel for the plaintiff. (Mobile No.9810021690 and E-mail ID – advocate.vasudev@hotmail.com)

Sh. Neeraj Aggarwal, Ld. Counsel for defendant no.6/DDA. (Mobile No.9810411529, 9873566689 and E-mail ID – naggarwalus@yahoo.com)

None has appeared for LR's of defendant no.1.

Matter was listed for final arguments. It was submitted by Ld. Counsel for defendant no.6/DDA that he is not carrying the file as he is not in town.

Certain arguments were advanced on behalf of Ld. Counsel for the plaintiff.

Last opportunity is granted to defendants no.1 to 5 to advance arguments on the next date of hearing.

Put up for final arguments on 13/10/2020.

A copy of this order be sent to the Ld. Counsel for plaintiff as well as to the Ld. Counsel for defendants and also to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

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dt.28/07/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL
JUDGE-02 (WEST), TIS HAZARI COURT, DELHI**

SUIT NO. /2020

Sh. Ram Kishore

Plaintiff

Versus

Ms. Manju @ Poonam

Defendant

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date:28/07/2020 (2.49 P.M to 2.58 P.M)

Fresh suit received by way of assignment by Ld. SCJ , Delhi through email at the office email address i.e. readercj02west@gmail.com of this court. Let it be checked and registered.

Present:- Sh. Gaurav Bhardwaj, Ld. Counsel for the plaintiff.
(Mobile No.9810437799 and E-mail ID – merlinandseer@gmail.com)

The present case has been filed by the plaintiff seeking permanent injunction against the defendant/his daughter in law restraining her from entering the suit property. No case is made out for granting ex-parte interim injunction at this stage.

Let an affidavit be filed by the plaintiff disclosing the E-mail address and Whatsapp Mobile number of the defendant. After filing of the affidavit let summons of the suit and notice on interim application be issued upon the defendant through Whatsapp, E-mail and through Speed Post, Courier, etc.

Let an affidavit of service be filed at least three days in advance of the next date of hearing by the plaintiff.

Plaintiff is also directed to file the documents disclosing his rights in the suit property and *prima facie* it appears that the husband of the defendant and son of plaintiff is a necessary party in the present suit. The plaintiff is directed to file an appropriate application seeking impleadment of the son of the plaintiff and husband of the defendant before the next date of hearing.

Put up for further proceedings on 17/08/2020.

A copy of this order be sent to the Ld. Counsel for plaintiff and also to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

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C.J-02, West, THC, Delhi

dt.28/07/2020

**IN THE COURT OF SH. BHARAT AGGARWAL, CIVIL
JUDGE-02 (WEST), TIS HAZARI COURT, DELHI**

1. Ms. Sushila Aggarwal
2. Ms. Rashmi Aggarwal

Plaintiffs

Versus

1. Sh. Ranbir Singh Dhaiya
2. SHO, PS. Paschim Vihar (West Outer), Delhi

Defendants

THROUGH CISCO WEBEX VIDEO CONFERENCING

Date: 28/07/2020 (2.00 P.M to 2.16 P.M)

Present:- Sh. M.P. Sinha, Ld. Counsel for plaintiff. (Mobile No.9958665544) (E-mail ID of Sh. M.P. Sinha: sinhamp410@gmail.com)

Sh. Shailender Dhaiya, Ld. Counsel for defendant no.1. (Mobile No.9312275287 (E-mail ID of Sh. Shailender Dahiya: Shailender_967@yahoo.com)

Written statement was filed on behalf of defendant no.1 on 27/07/2020. Ld. Counsel for plaintiff has already received the copy of the written statement electronically.

A contempt petition u/s 11 & 12 of the Contempt of Court Act r/w Order 39 R.2(A) CPC was filed on behalf of the plaintiff alleging deliberate violation of the order dt.04/07/2020 passed by this court. Let a copy of the application be supplied to the defendant no.1 electronically.

The plaintiff is directed to file scanned coloured copy of the photographs and documents accompanying the contempt application before the next date of hearing after supplying advance copy to the opposite party electronically.

Put up for arguments on the interim application and framing of issues on 27/08/2020.

Interim protection granted to the plaintiff vide order dt.04/07/2020 is extended till the next date of hearing.

A copy of this order be sent to the Ld. Counsel for plaintiff as well as to the Ld. Counsel for defendant no.1 and also to the filing/computer branch Tis Hazari Court, Delhi for uploading the same on the official website of District Courts.

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dt.28/07/2020